

From:

**Ashish Garg, H.J.S.
Registrar General,
High Court of Judicature at
Allahabad**

To:

**All the District & Sessions Judges/
Principal Judges, Family Courts,
Subordinate to the High Court of Judicature at
Allahabad.**

C.L. No. 21/Admin. (Services)/2021, Dated: September 24, 2021

RE: ANNUAL TRANSFER-2022

Sir/ Madam,

I am directed to say that in the matter of transfer and posting of the Judicial Officers, the Court has decided that on completion of normal tenure of posting i.e. (i) three years tenure in the district (ii) two years tenure in an outlying court or at Sonbhadra upto **May 31st, 2022**, the Judicial Officers shall be transferred subject to the following norms:

- (I) The officer will not be posted in his home town.
- (II) He will not be posted to a district where he was earlier posted within 6 years.
- (III) He will not be posted to any district falling in the zone in which he was earlier posted within 3 years.
- (IV) He will not be posted to any adjoining district of the other zone.
- (V) The bar on re-posting of an officer in the zone will not apply in cases in which the officers had been posted for a short period of less than 6 months.

I am to add that the Officer transferred / posted on his own request, is not entitled for any T.A. under Rule 42 of Chapter-IV of F.H.B. volume-III.

Officer posted in your Sessions Division may kindly be advised accordingly. These norms shall not, however, be applicable to the District Judge, except no (I).

In this connection it is also pointed out that the Court has divided the State of U.P. into 7 zones and also formulated guide-lines in the matter of transfer and postings which are enumerated in Appendix "A" annexed herewith.

This proforma regarding transfer duly filled-in, be forwarded to the Assistant Registrar (Services) on or before 30th day of November, 2021, **only online through e-services portal i.e. www.dc.allahabadhighcourt.in**. Applications forwarded after the cut off date will not be entertained. The District & Sessions Judges/ Principal Judges, Family Courts are also requested not to forward any application after the said cut off date i.e. **30.11.2021**.

Yours faithfully.

Encl. Guide lines.

**Sd/-
REGISTRAR GENERAL**

(Appendix 'A')

**DIVISION OF U.P. IN ZONES COMPRISING DISTRICTS AS
FORMULATED BY ADMINISTRATIVE COMMITTEE**

(i)	KANPUR ZONE	Kanpur Nagar, Ramabai Nagar (Kanpur Dehat), Jhansi, Lalitpur, Hamirpur, Jalaun at Orai, Banda, Fatehpur, Mahoba, Unnao and Chitrakoot.
(ii)	GORAKHPUR ZONE	Gorakhpur, Deoria, Basti, Maharajganj, Siddharthnagar, Faizabad, Sultanpur, Pratapgarh, Kushi Nagar at Padrauna, Ambedkarnagar at Akbarpur, Sant Kabir Nagar and Amethi.
(iii)	BAREILLY ZONE	Bareilly, Pilibhit, Rampur, Budaun, Bijnor, Shahjahanpur, Moradabad, Amroha and Sambhal.
(iv)	AGRA ZONE	Agra, Aligarh, Mathura, Farrukhabad, Etah, Etawah, Mainpuri, Firozabad, Hathras, Kannauj, Auraiya and Kasganj .
(v)	LUCKNOW ZONE	Lucknow, Hardoi, Raebareli, Gonda, Sitapur, Bahraich, Barabanki, Lakhimpur Kheri, Shrawasti at Bhinga and Balrampur.
(vi)	ALLAHABAD ZONE	Allahabad, Varanasi, Mirzapur, Sonbhadra, Ghazipur, Ballia, Mau, Azamgarh, Jaunpur, Bhadohi at Gyanpur, Chandauli and Kaushambi.
(vii)	MEERUT ZONE	Meerut, Muzaffarnagar, Saharanpur, Ghaziabad, Bulandshahar, Baghpat, Gautam Budh Nagar, Hapur and Shamli.

**GUIDELINES FOR TRANSFER OF JUDICIAL OFFICERS OTHER
THAN DISTRICT JUDGES)**

- (I) Judicial officers will be due for transfer on completion of 3 years tenure at headquarter or 2 years tenure in an outlying courts, or at Sonbhadra.
- (II) No home town district be choiced by the Officer.
- (III) No choice of station where the officer has been posted during last 6 years be given.
- (IV) No choice of station within a zone in which the officer has been posted within 3 years be given.
- (V) No choice of adjoining stations of other Zone be given.
- (VI) The bar on re-posting of an officer in the Zone will not apply in cases in which the officer had been posted for a short period of less than 6 months.
- (VII) The officers who are serving beyond normal tenure of their posting at the same station may also send their choice of station.
- (VIII) The officers applying for stay/ premature transfer may indicate choice of stations.
- (IX) The Officer transferred / posted on his own request, is not entitled for any T.A. under Rule 42 of Chapter-IV of F.H.B. volume-III.
- (X) The officers must send a list of stations in U.P. where their near and blood relations reside or carry on their professions, as also a statement of places where they received education as required under C.L. No. 25/Admin (A)/DR(S)/78, dated 16.3.1978.
- (XI) The proforma regarding transfer duly filled-in, be forwarded to the Court in the name of the Assistant Registrar (Services) on or before 30th day of November, 2021, **only online through e-services portal i.e. www.dc.allahabadhighcourt.in**.

**Sd/-
Registrar General
High Court, Allahabad**